GOVERNMENT OF INDIA MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION

LOK SABHA UNSTARRED QUESTION NO. 2795 TO BE ANSWERED ON 06.08.2025

EXPANSION OF UTILISATION PROFILE OF MPLADS

2795. SHRI NILESH DNYANDEV LANKE:

SHRI GYANESHWAR PATIL:

SHRI BHUMARE SANDIPANRAO ASARAM:

DR. SHIVAJI BANDAPPA KALGE:

SMT. DELKAR KALABEN MOHANBHAI:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government proposes to expand the utilisation profile of the Members of Parliament Local Area Development Scheme (MPLADS) funds for Public Sector Undertakings by expanding the scope of the present eligibility portfolio and guidelines;
- (b) if so, the details thereof;
- (c) whether many Government organisations are not utilising the MPLADS funds due to lack of knowledge in using the e-SAKSHI portal among other requirements; and
- (d) if so, the steps taken by the Government in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CULTURE (RAO INDERJIT SINGH)

- (a) & (b) As per the MPLADS Guidelines 2023, the provisions for utilization of funds under MPLADS and engagement of Implementing Agencies are given under:
 - As per Para 5.1.2 of MPLADS Guidelines, 2023, MPLADS funds can be used for creation of immovable public assets on Government owned land, and movable public assets for Government owned and Government controlled institutions only, i.e. the Central, State/UT and local Governments, including Government aided institutions.

- In addition, MPLADS funds can be used for providing assistance to Bar Associations, Registered Societies and Trusts, and Cooperative Societies subject to specific conditions stipulated under Chapter 6 of MPLADS Guidelines, 2023
- Para 3.2.10 of the MPLADS Guidelines, 2023 stipulates that the Implementing District Authority shall make the selection of an appropriate Implementing Agency through which a particular work is to be executed. The selection of the Implementing Agency shall be undertaken in accordance with the State Government rules/ guidelines applicable for the purpose. Central Government agencies, viz. CPWD, NBCC etc., can also be designated as an implementing agency. However, it shall be mandatory to select the Central Government Ministries/ Organizations (like Railways, Archeological Survey of India, etc.) as Implementing Agency for works pertaining to their domain.
- (c) & (d) All States and Union Territories (UTs) have been successfully onboarded and trained on the eSAKSHI portal. To further strengthen user familiarity and effective utilization of the platform, the Ministry regularly organizes workshops, webinars, and hands-on training sessions for stakeholders, including State/UT representatives and Members of Parliament (MPs). These capacity-building initiatives are ongoing and are organized based on requests received from various States and UTs, ensuring continued support and engagement across all levels. So far Ministry has conducted 52 Workshops/trainings, 39 physical Workshops and 13 online webinars for the stakeholders of the MPLADS.

Additionally, kiosks are set up during each Parliament session (since the Monsoon Session 2023) to assist MPs with MPLADS processes and eSAKSHI portal. A helpdesk operates from 10 AM to 6 PM on all working days during session period to support MPs and stakeholders, ensuring they have access to necessary resources for smooth fund utilization. The Ministry has also made user manuals and instructional videos for the eSAKSHI portal and made available to the Stakeholders.
